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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP 45/2005 in  
OA 854/2004

New Delhi this the 13<sup>th</sup> day of July, 2005

**Hon'ble Mr. M.P.Singh, Vice Chairman (A)**  
**Hon'ble Mrs. Meera Chhibber, Member (J)**

1. Shri Ram Sunder Yadav,  
S/O Shri Yogra Narayan,  
R/O 19/2/, Bangali Colony,  
Gali No. 28, Sant Nagar, Delhi.
2. Shri Umesh Kumar,  
S/O Shri Yogesh Kumar,  
R/O 347/1, Pocket D-6,  
Sector -6, Rohini, Delhi.
3. Smt Alima,  
W/O Shri Mohd Akram,  
R/O P-3/303, Sultanpuri,  
Delhi-41
4. Sh.Sunesh,  
S/O Shri Om Prakash,  
R/O F-4 Market, Shop No. 2-3,  
Sultanpuri, Delhi.
5. Smt.Poonam,  
W/O Sh. Shyam Lal,  
R/O B-331, J.J.Camp No.2,  
Nangloi, Delhi-41

..Applicants

( Present None )

VERSUS

Govt. of NCT of Delhi

1. Shri S.Raghunathan,  
Chief Secretary,  
Govt. of NCT of Delhi,  
Players Building, I.P.Estate,



New Delhi-110 011

2. Shri Rajender Kumar,  
Director of Education,  
Department of Education,  
Govt. of NCT of Delhi,  
Old Sectt., Delhi-110 054
3. Dr. Bhupendra Singh,  
Deputy Director of Education,  
Distt. North - West (B)  
FU Block, Pitampura,  
New Delhi- 110 085
4. Shri C.P. Varun,  
Vice Principal,  
Govt. Boys Middle School,  
D- Block, Sultan Puri,  
Delhi-110 041
5. Smt. K. Manchanda,  
Vice Principal,  
Govt. Co-Ed. Sec. School,  
Mangol Puri Khurd, Delhi- 83.
6. Smt. C.P. Mehendiratha,  
Vice Principal,  
Govt. Co. Ed. Sec. School,  
P-Block, Sultan Puri, Delhi-41
7. Smt. S.K. Bansal,  
Vice Principal,  
Govt. Sarvodaya Kanya Vidyalaya,  
U- Block, Mangol Puri, Delhi-83

..Respondents

(By Advocate Ms. Simran proxy for Mrs. Avnish  
Ahlawat )

ORDER (ORAL)

(Hon'ble Mrs. Meera Chhibber, Member (J))

None for applicants even on the revised call. We have perused the pleadings on  
record and deciding the CP ex- parte under Rule 15<sup>(1) B</sup> of the Central Administrative



Tribunal (Procedure) Rules, 1987. The Contempt petition was filed alleging disobedience of the order dated 16.4.2004 passed in OA 854/2004. By the said order following directions were given to respondents:

“3. Having regard to the facts and the background of the case and particularly the fact that the case of the applicants will need to be considered/decided on the basis of whether the posts have been sanctioned for the year 2004 and also whether funds have been made available for the said year, it will be appropriate that this OA is disposed of at this stage itself without issuing notices to the respondents with directions that they consider the matter in the light of whether the posts which the applicants had been occupying before their services were terminated vide the impugned orders have still been sanctioned and whether the funds for the purpose have been voted by the Delhi Legislative Assembly and the same are available, and to dispose of the same within a period of two months from the date of receipt of a copy of this order. Before parting with this judgement, it may, however, be clarified that I have not gone into the merits of this case.

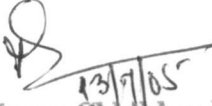
4. As prayed for, if the grievance of the applicants still survives, they shall be at liberty to approach this Tribunal as per law”.

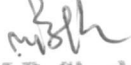
2. Respondents have filed their reply wherein they have annexed detailed order passed by them on 28.4.2005 dealing with the points raised by the applicant in his OA. They have given the reasons as to why the relief cannot be given to applicants.

3. This case was listed yesterday also when counsel for applicant insisted that his rejoinder should be taken on record. Therefore, the matter was kept for today. Applicant's rejoinder is on record. Perusal of the rejoinder shows that they are trying to re argue the matter whereas the scope for contempt petition is very limited and all that we have to see is whether there is willful disobedience of the order or not. Perusal of the order passed by the Tribunal shows in Para 3 that directions were given to respondents without going into the merits of the case therefore, it cannot be said that any finding was recorded by the Tribunal in the judgment dated 16.4.2004. Since respondents have already considered the grievance of applicants and have already passed a speaking order and liberty was



given to applicants that in case any grievance still survives they shall be at liberty to approach this Tribunal as per law. We are satisfied that no contempt is made out. Accordingly CP is dismissed. Notices are discharged.

  
( Mrs. Meera Chhibber )  
Member (J)

  
( M.P. Singh )  
Vice Chairman (A)

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